

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1989
ANSWERED ON:08.03.2011
COMPENSATION TO FARMERS OF BORDER AREAS
Badal Harsimrat Kaur;Gulshan Smt. Paramjit Kaur

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government/Border Security Force has acquired the lands of farmers for fencing on the Indo-Pak border;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has not paid any compensation to such farmers for the loss suffered by them due to acquisition of their lands;
- (d) if so, the details thereof;
- (e) whether several requests have been received by the Union Government from bordering States including Punjab for providing adequate compensation to the farmers; and
- (f) if so, the follow up action taken by the Government into the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (f): The work of execution of border works including erection of fencing has been undertaken in the States of Jammu & Kashmir, Punjab, Rajasthan and Gujarat along the Indo-Pak border. The land compensation for land occupied for fencing in the States of Punjab, Rajasthan and Gujarat has been paid by the Government. However, in Jammu Sector, about 44 feet wide strip of land along 179 km had been occupied for which compensation has not been paid so far. The State Government has been requested many times to provide detailed information so that compensation could be paid. However, complete information is still not available from State Government of Jammu & Kashmir.

The State Government of Punjab has requested for annual payment of compensation to the farmers whose lands fall from fencing to zero line. No such regular compensation is being allowed by the Government.